

Title: Request the Railways to consider the people for Group C and D Posts who have been ousted from their land because of the land acquisition by Railways in Angul District, Orissa.

SHRI K.P. SINGH DEO (DHENKANAL): Mr. Deputy-Speaker, Sir, a grave injustice is sought to be done by the Sambalpur Division of the South Eastern Railway. In 1989, the South Eastern Railway, the Railway Board and the Ministry of Railways have passed an order saying that all those people who are losing their land because of a railway line passing through that land would be considered for Group C and Group D posts. With regard to Raigarh and Koraput, there is a Special Order dated 10.11.1989 for the appointment of members of those families, who were displaced as a result of acquisition of land for establishment of a project, in Group C and Group D posts in the Railways. In 1992, this was also extended to Talcher and Sambalpur rail links. In 1995, Shri Jaffer Sharief, the then Railway Minister, wrote to me saying, "You will be happy to know that the South Eastern Railway authorities have been instructed that the facilities for employment of land losers, in terms of "to the extent" instruction, be extended to Talcher-Sambalpur Project." Angul District comes under the Sambalpur Division. A fraud is being perpetrated by the Sambalpur Division by not having called anybody from the Angul District; they are denying the facility of recruitment to people of Angul District.

My demand is, as in the past, the Railways must keep a percentage out of market open recruitment for the land oustees. Only viva voce is left. I am asking the Railways to keep a percentage out of the market open recruitment so that these land oustees can be considered. Otherwise, it will be a fraud on Parliament, it will be a fraud on the Government because the Minister had already assured it.